

वित्त मंत्री (श्री मोरारजी देसाई) :

(क) सीमा शुल्क (कस्टम्स) और भू-सीमा शुल्क (लैंड कस्टम्स) अधिकारियों द्वारा १९५९, १९६० और १९६१ में चोरी-छिपे लाये और जप्त किये गये, उस माल का कुल लगभग मूल्य, जिसमें हर मामले में लाय गया माल एक हजार रुपये से अधिक का था नीचे दिया गया है .—

वर्ष	मूल्य (लाख रुपयों में)
१९५९	११६
१९६०	१७३
१९६१	२८०

(ख) सूचना अभी उपलब्ध नहीं है ।

†[THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) The approximate total value of the smuggled goods, confiscated by the Customs and Land Customs authorities during the years 1959, 1960 and 1961, and of a value of more than thousand rupees in each individual case, is as given below:—

Year	Value (In lakhs of rupees)
1959	116
1960	173
1961	280

(b) The information is not readily available.]

#### INCREASE IN TARIFFS IN JANPATH HOTEL

335. SHRI BANSI LAL: Will the Minister of WORKS, HOUSING AND REHABILITATION be pleased to state:

(a) whether it is a fact that tariffs have been raised in Hotel Janpath by about 40 per cent.; and

(b) if the answer to part (a) above be in the affirmative, what are the reasons thereof?

THE MINISTER OF WORKS, HOUSING AND REHABILITATION (SHRI MEHR CHAND KHANNA): (a) and (b) A small increase of 25 nP. per day per head has been made in the room rent in Hotel Janpath with effect from 1st August, 1962. An increase of Re. 1 per head per day has also been allowed to the caterer for bed and breakfast. The increase in the bed and breakfast tariff works out to about 4 per cent only. The increase in the room rent has been allowed to offset the additional expenses on extra staff of house keepers and receptionists and to make an allowance for the expenditure on certain structural improvements. The increase to the caterer has been allowed for providing additional staff required to give better services to the residents.

#### EVASION OF INCOME-TAX BY COMPANIES IN DISTRICT OF HISSAR

336. SHRI BANSI LAL: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government have received complaints about evasion of income-tax against some companies in the District of Hissar, Punjab; and

(b) if so, what action Government have taken against them and if no such action has been taken, what are the reasons therefor?

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) Yes.

(b) Necessary action has been taken. In view of the secrecy provisions of Section 137 of the Income-tax Act, 1961, the nature of action taken cannot be disclosed.

#### RECOMMENDATIONS OF THE STUDY GROUP OF THE INSTITUTE OF TOWN PLANNERS AND THE INDIAN INSTITUTE OF ARCHITECTS

337. SHRI M. P. BHARGAVA: Will the Minister of WORKS, HOUSING AND REHABILITATION be pleased to refer to

the answer given to Starred Question No. 368 in the Rajya Sabha on the 16th August, 1962 and state:

(a) what are the recommendations of the study group of the Institute of Town Planners and the Indian Institute of Architects appointed to redevelop the Central Vista and the adjoining areas; and

(b) whether Government have taken any decision on their recommendations?

THE MINISTER OF WORKS, HOUSING AND REHABILITATION (SHRI MEHR CHAND KHANNA): (a) and (b) A statement is laid on the Table of the House.

#### STATEMENT

(a) The Study Group of the Institute of Town Planners and the Indian Institute of Architects made the following principal recommendations on the redevelopment of the Central Vista and the Secretariat Complex:

*General.*—(i) Considering the national importance of the Central Vista, an advisory group of architects and town planners, drawn both from Government and private circles, should be set up and entrusted with the task of studying the Central Vista development and advise Government on every development, however, insignificant, likely to take place in that area. The Central Vista Complex, starting from the Ridge on one side and extending up to the river on the other, should be brought under strict architectural control and developments in this Complex should be permitted only if they conform to the general requirements of the overall development of the Central Vista as determined by the Advisory Group.

(ii) Broadly, the concept of the country-side being brought into the town should be accepted for the entire Central Vista area.

*Specific.*—(i) The proposed Secretariat buildings on 1, Dr. Rajendra Prasad Road and on 2, Maulana Azad Road should preferably not be built there, but if they must be built on those sites, they should have a minimum set-back of 200 feet from the edge of the Central Vista. The buildings should not be higher than the Krishna Bhavan and Udyog Bhavan and should be built on stilts to provide for parking space at the ground level.

(ii) The Defence Secretariat should not be built on the plot corresponding to that on which the Parliament House stands. In fact, that plot should not be built upon at all. Buildings may, however, be planned on the two adjacent plots subject to their not being too high and the building on the plot next to Vayu Bhavan being properly set back from Vijaya Chowk.

(iii) The Foreign Office should not be built on the plot immediately to the South of the External Affairs Ministry end of the South Block, but a little further away on plot No. 30.

(b) (i) The entire area of the Central Vista, including the Secretariat Complex, has been brought under strict architectural control and a Specialist Advisory Group has been set up to advise Government on such aspects of development of the area as may be referred to it from time to time. The Group is headed by the Chief Architect and Town Planner, C.P.W.D., and includes representatives of the Institute of Town Planners, India, the Northern Chapter, Indian Institute of Architects and the Town and Country Planning Organisation.

(ii) Multi-storeyed office buildings on No. 1, Dr. Rajendra Prasad Road, No. 2, Maulana Azad Road and plots Nos. 30 and 35 behind the South Block will be constructed.

#### RECOMMENDATIONS OF THE FAMILY PLANNING BOARD

338. SHRI M. P. BHARGAVA: Will the Minister of HEALTH be pleased to refer to the reply given to Un-